

14.

OA 434/91

31.01.92

Present : Sh. N. Ranganathanswamy, counsel  
for the petitioner.

None for the respondents.

The learned counsel for the petitioner stated that after moving M.P.No.3881/91, part payment has been made by the respondents but payment in respect of leave salary and interest on certain items of retiral benefits, remain to be paid. He further stated that he shall be moving O.A. for the purpose.

In view of the above statement of the learned counsel for the petitioner, this M.P. is dismissed as not pressed with a liberty to moving any fresh O.A., if so advised.

  
(T.S. OBEROI)

MEMBER(J)

31.01.92

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